

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.2186/2019**

**In**

**Interlocutory Application No. \_\_\_/2019**

**In**

**Company Appeal (AT) (Insolvency) No.336 of 2017**

**In the matter of:**

Sh. Naveen S Luthra

.... Applicant

Versus

Bell Finvest (India) Ltd. & Anr.

.... Respondents

Appearance: Ms. Urvi Mohan and Mr. Rishabh Kapur, Advocate for  
the Appellant.

**17.07.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Applicant filed an Interlocutory Application (IA) on 20.05.2019 and the Office after scrutiny of the IA on 22.05.2019, intimated the defects to the Applicant on the same day and returned the IA on 28.05.2019. The Applicant re-filed the IA on 12.07.2019. It is stated in the Interlocutory Application (IA) that though the Registry intimated the defects on 22.05.2019, it took some time to trace and share all the requisite documents as the Applicant is based in Mumbai. Hence, there is delay of 51 days, which is bonafide and is not intentional and deliberate, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report. The Appellant was required to re-file the IA within seven days from the date of intimation of the defects. However, the Appellant re-filed the IA with a delay of 44 days, hence, the case may be placed before the Hon'ble Bench for appropriate orders. IA is disposed of accordingly.

5. List the matter before the Hon'ble Bench for appropriate orders on 19.07.2019.

(Peeush Pandey)  
Registrar